

**Compensation for the Land Acquired
in Village Mithri Rajasthan**

4001. SHRI VIRDHI CHANDER JAIN:
Will the Minister of DEFENCE be pleased to state:

(a) whether on 20-8-81 the Department of Defence have acquired agricultural land on 112 bighas 16 biswas of Khasra No. 34, 107 bighas 8 biswa of Khasra No. 36, 16 bighas of Khasra No. 37, 16 bighas and 16 biswa of Khasra No. 51 in village Mithri Khurd Tehsil and Distt. Barmer of Rajasthan;

(b) whether compensation for the land acquired has not been paid to the agriculturists even after lapse of two years;

(c) whether the Department of Defence after the above mentioned acquisition of the agricultural land of Khasra Nos. 34 and 76, 51 and 36 in village Mithri Khurd, Tehsil and District Barmer has been having unauthorised occupation of the remaining land since 1976 ;

(d) whether the recurring compensation (yearly) of the unauthorisedly occupied land since 1976 till now has not been paid to the farmers; and

(e) the time by which Government will settle this issue ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Land measuring 333 bighas (133.20 acres) which was held under requisition was acquired w.e.f. 20-8-81.

(b) The State Government of Rajasthan conducted the acquisition proceedings. The amount decided by the Land Acquisition Officer has been paid to the collector by cheque for payment to the parties. The payment has not been effected since the parties did not accept the same and requested for arbitration. The State Government has to appoint the Arbitrator. The matter has been taken up with the Government of Rajasthan.

(c) to (e) Sanction for the payment of rental at the rate of Rs. 30 per acre per

annum for hiring this land has been issued but the parties demanded a higher rental, which is not justified by the prevailing market rent, its situation and its classification. In the circumstances, Government are considering the question of acquiring this land also.

Finance to Jain Shudh Vanaspati by
New Bank of India

4002. SHRI NIREN GHOSH:
SHRI BHOGENDRA JHA:
SHRI B.V. DESAI:

SHRI MOHAMMAD ASRAR AHMAD:

SHRI DIGAMBAR SINGH :

Will the Minister of FINANCE be pleased to state:

(a) was Jain Shudh Vanaspati financed by New Bank of India;

(b) did Punjab National Bank stand as guarantor to the tune of Rs. 10 crores ;

(c) was the guarantee approved by the Directors of Punjab National Bank;

(d) if not, who gave the guarantee,

(e) was there an attempt to regularise it on at a later date:

(f) if so, did the Board of Directors agree;

(g) is tampering of dates suspected;

(h) has any action been taken against those of Punjab National Bank who gave the guarantee; and

(i) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (i) In accordance with the provision of the statutes governing the Nationalised Banks and in accordance with the practices and usages customary among bankers, the information relating to or the affairs of a constituent

cannot be divulged. However, the Central Bureau of Investigation is enquiring into the receipt suitable action will be taken on matter and of the report of investigation.

Status of Civilian Officers Inflated in DGI

4003. SHRI M. ARUNACHALAM : Will the Minister of DEFENCE be pleased to state:

(a) whether the status of civilian officers are inflated in the Directorate General of Inspection (DGI) as compared to service officers, thus humiliating the later;

(b) whether an SSO 1 whose scale of pay (Rs 1100-1600) just fits the pay scale of a Captain (Rs 1100-1550) is being equated to the Major with a scale of Rs, 1450-1800 which is such higher;

(c) whether the minimum length of class-A service required to reach the grade of SSOI is only five years whereas that for reaching the rank of a substantive Major is 13 years and no equation between the two can be justified either based on pay scale or length of service; and

(d) whether such equivalence of ranks is benefiting civilian officers at the cost of service officers; if so, action taken to remove these anomalies ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) No, Sir.

(b) The "equation" is on the basis of responsibility exercised at different levels and not on pay scales.

(c) Service officers can assume the acting rank of Majors with six years of service which is more or less the same as required in the case of civilian officers to become Senior Scientific Officer I. Moreover, promotion depend, in both cases, on availability of vacancies and officers often have to wait well beyond the stipulated minimum length of service.

(d) No, Sir. After the bifurcation of posts in the Directorate General of Inspection,

equivalence of ranks, is of no consequence as regards promotions, and there is thus no question of removing any anomaly.

Adulteration in Tea

4004. SHRI MADHAVRAO SCINDIA : Will the Minister of COMMERCE be pleased to state:

(a) whether attention of Government has been drawn to the news item captioned "Even your tea is adulterated" published in the "Hindustan Times" of 31 October, 1983 stating that soaked in coal-tar dye, the husk of cashewnuts, coffee seeds and black gram are being passed on tea in different places such as part of Assam, Siliguri in North Bengal, Salem, Madurai and in Nilgiris in Tamil Nadu, for the past eight months or so; and

(b) if so, the steps taken to check it ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) The Hindustan Times dated 31st October, 1983, Delhi Edition does not carry the news item referred to in the question. However, Government's attention has been drawn to the news published in this regard in the Statesman of 31st October, 1983 Calcutta edition according to which there have been reports regarding adulteration of tea in some parts of the country.

(b) Officials of the Tea Board have conducted some raids and have seized stocks suspected to be tea wastes and adulterants to tea under the Tea Waste Control Order 1959. These seizure cases will be dealt with as per provisions of law after analytical reports of these samples are obtained.

Checking of adulteration of various food products including tea is primarily the function of the State Governments under the Prevention of Food Adulteration Act, Tea Board has therefore also requested the concerned authorities of the tea growing States to alert their Food Inspectors to check & control the reported malpractices.